

(d) A concept Committee has since been constituted to develop a concept plan in this regard.

(e) Does not arise in view of (c) above.

**Utilities of idle facilities of H.F.C. by L.O.C**

1288. SHRI DIPANKAR MUKHERJEE: Will the PRIME MINISTER be pleased to refer to answer to Starred Questions 90 and 40 given in the Rajya Sabha on 6th March and 11th July, 1996, respectively, and state:

(a) whether any project report for utilising some of the idle facilities of H.E.C. at Haldia has been sent by Haldia Management of I.O.C.;

(b) what is the likely investment and the rate of return envisaged in the report; and

(c) by when a final decision is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI T. R. BALU): (a) to (c) No such report has been received by Government from Indian Oil Corporation Limited.

**Corruption and mis-utilisation of JRY funds**

1289. SHRI V. HANUMANTHA RAO: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) what steps were taken in 1995-96 to reduce corruption and misutilisation of JRY funds;

(b) whether State Governments have been issued suitable directions in this regard;

(c) if so, whether proper implementation of the guidelines for JRY have been monitored in various States; and

(d) the record of Andhra Pradesh in implementation of JRY schemes in 1994-95 and 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA): (a) and (b) During 1995-96 instructions were issued to all State Governments to constitute vigilance and monitoring committees at the State, district and

block level to supervise the implementation of the rural development programme including Jawahar Rozgar Yojana (JRY).

(c) and (d) JRY is continuously monitored in all the States including Andhra Pradesh according to the prescribed JRY guidelines. The achievements of these programmes during 1994-95 and 1995-96 are as under-

Year	Achievement	
	Physical (lakh mandays)	Financial (Utilisation Rs. in crore)
1994-95	812.25	362.64
1995-96	701.57	345.57

**Weeding out corrupt heads of PSUs**

1290. SHRI KRISHNA KUMAR BIRLA:  
SHRI GHUFRAN AZAM:

Will the PRIME MINISTER be pleased to state:

(a) whether the National Confederation of Officer's Association of Central Public Sector Undertaking has urged Government to weed out those heads of PSUs who are corrupt in dealings;

(b) if so, whether Government have received any representations about corrupt heads of PSUs;

(c) if so, the details thereof; and

(d) the action contemplated by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI S.R. BALASUBRAMONIYAN): (a) to (d) According to a Resolution adopted recently by the National Executive Committee of the National Confederation of Officer's Association of Central Public Sector Undertakings, the confederation has urged the Government in a general way to weed out those chairman and Directors of PSUs, who are well known for their corrupt dealings. The matter is under examination.